

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 457 of 1995.

Friday this the 26th day of July 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.P. Rajan,
Postman,
Mundayad P.O.,
Mundayad Extra Departmental
Sub Office,
Cannanore 670 597. .. Applicant

(By Advocate Shri P.S. Biju)

Vs.

1. The Superintendent of Post
Offices,
Kannur Division, Kannur-1.

2. The Postmaster General,
Central Region,
Department of Posts, Calicut.

3. The Chief Postmaster General,
Kerala Circle, Department of
Posts, Trivandrum-33. .. Respondents

(By Advocate Shri TR Ramachandran Nair, ACGSC (represented)

The application having been heard on 26th July 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a declaration that he is eligible
to be appointed as Postal Assistant, under first respondent
in the Cannanore division. The appointments in question are
made on the basis of marks obtained in the departmental
examination. Applicant appeared at the examination and
according to him secured the fourth rank. There were

Four vacancies, three unreserved and one reserved for a member of a Scheduled Tribe, according to para 3 of the reply statement. Apparently, there were more than four vacancies, as can be seen from para 3 of the reply statement, wherein it is stated that one surplus candidate had been granted an appointment. Again one Vasanti of Kanhangad Head Post Office of Kasargode division was reallocated (?) to Cannanore temporarily. Applicant states that he should have been appointed in place of Vasanti.

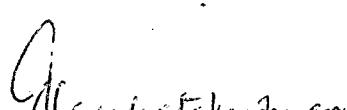
2. It is seen from the reply statement that the said Vasanti was to be repatriated:

"When a candidate of Cannanore division becomes qualified or for administrative reasons..".

It is said that Vasanti has since been repatriated. As to what should be done with the resultant vacancy and as to who should be appointed to that vacancy, are matters to be considered by the department. Respondent Chief Postmaster General will examine the number of vacancies available to be filled up in the unreserved quota, the position of applicant in the merit list, and pass appropriate orders. This should be done within three months from today.

3. With the aforesaid directions we allow the original application. Parties will suffer their costs.

Friday this the 26th day of July 1996.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN